

(b) the amount of income Tax other than Corporate Tax collected from or assessed on those Companies including taxes on salaries of persons employed in those Head Offices and out of this revenue how much accrues to Assam and how much to States other than Assam ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The number of Tea Companies having tea gardens and Head Offices located in Assam is 146. The number of such tea companies with Head Offices located outside Assam is 104.

(b) The amount of income-tax other than Corporate tax collected or assessed on these companies including taxes on salaries of persons employed in those Head Offices is Rs. 29,17,000. The figures of revenue are not maintained separately for the State of Assam and other States as there is a common divisible pool.

**Undercutting of export price of tea
by Lipton**

3246. DR. G. VIJAYA RAMA RAO : Will the Minister of COMMERCE be pleased to state :

(a) whether Government's attention has been drawn to the news item appearing in 'Economic Times' of 10 July 1986 regarding undercutting by Lipton in tea export to Iran which has resulted in a foreign exchange loss of Rs. 10 crores;

(b) if so, the facts of the case;

(c) the corrective steps taken/proposed to be taken in this matter; and

(d) whether the country has suffered similar losses due to undercutting by any other private multi-national company/Indian companies for any other export items ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : (a) to (c). At the invitation of Tea Board a delegation from Iran

visited India during June-July 1986. During their visit the delegation met various exporters and held direct negotiations with them for purchase of bulk and package tea.

Under the provisions of Tea (Regulation of Export Licensing) Order 1984 contracts for export of bulk tea are required to be registered with Tea Board within 11 days from date of such contracts. For packet fees exporters are required to obtain shipment licences from the Tea Board. No request has so far been received from Lipton India Ltd. for registration of contracts under the provisions of Tea (Regulation of Export Licensing) Order, 1984 or for shipment licences for export of packet tea. There is no Minimum Export Prices for Export of Tea.

(d) Does not arise.

Production and export of coffee

3247. SHRI MANIK REDDY : Will the Minister of COMMERCE be pleased to state :

(a) the figures of production of coffee during 1984-85 and 1985-86;

(b) the reasons for lower production of coffee during 1985-86 as reported in the 'Economic Times' dated 10 July, 1986;

(c) the export earnings from coffee for the past three years, year-wise with quantities exported;

(d) whether productivity of coffee has increased due to R and D efforts; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : (a) The production of coffee during 1984-85 and 1985-86 seasons is as under :

Seasons (July-June)	Production in tonnes
1984-85*	195800
1985-86*	120000 *Provisional.

(b) The decline in production during 1985-86 is due to the biennial nature of coffee wherein a peak production season is followed by a lean one.

(c) The exports of coffee during the past three years were as under :

Year	Qty. in tonnes	Value in Rs. Crores
1983-84	71179	175.05
1984-85	68896	209.69
1985-86	99298	274.98

(d) and (e). Coffee productivity has generally shown an upward trend partly due to the various R and D efforts such as use of high yielding selection, effective control of pests and diseases and optimum fertilization etc.

Selection of candidates for training programmes at London by Central Bank of India

3248. DR. P. VALLAL PERUMAN :
SHRI R. M. BHOYE :

Will the Minister of FINANCE be pleased to state :

(a) the total number of candidates proposed to be deputed to the foreign based training programme at London (UK) by the Central Bank of India stating the salient features of the training programme;

(b) the number of SC/ST candidates identified out of recent selections made for deputation to the said training programme and if none amongst SC/ST is identified, the reasons therefor; and

(c) whether the demand of All India Central Bank SC/ST Employees' Federation for relaxation in educational qualification has found favour, and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The Central Bank of India have advised that they propose to

depute Six officers for the foreign based training programme at London (U. K.). The objective of the London training is to build a cadre of officers in the bank who can successfully work at branches having sizeable foreign exchange/international banking business by familiarising them with modern concepts in International Banking.

(b) No SC/ST candidate has been identified in the recent selection process for the said training programme as none was found suitable amongst the two eligible SC/ST candidates.

(c) The Bank have also advised that the demand made by the All India SC/ST Employees Federation regarding the relaxation in educational qualification i. e. reducing the requirement of CAIIB Part-II to CAIIB Part-I was not conceded by the Bank on the ground that foreign exchange is a subject covered in Part-II of CAIIB and the trainees deputed to London are expected to be well versed in foreign exchange.

Demand of Indian footwear by Australia and New Zealand

3249. SHRI HARIHAR SOREN : Will the Minister of COMMERCE be pleased to state :

(a) whether Indian Footwear has good demand in Australia and New Zealand;

(b) if so, whether Government have any proposal to step up export of this item to those countries; and

(c) the efforts made in this regard, if any ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : (a) to (c). The demand for Indian footwear in Australia and New Zealand has not been high. The Council for Leather Exports, Madras organised a Buyer-Seller-Meet in Australia in May '86 and also sponsored a Sales-cum-Study team to Australia and New Zealand in June-July, 86 to promote sales of leather and leather products including leather footwear to these markets.